The representative of the petitioner submitted that the instant petition would replace the existing reactors at Raebareli and one of the replaced assets will be installed at Sitarganj and the other reactor will be used as a spare reactor. He submitted that UPPTCL had requested for augmentation of the existing reactors at Raebareli and requested to expedite the commissioning of the ICTs to meet the constraints during the summer season. Accordingly, the instant assets were executed.

2. The learned counsel for BRPL submitted that the replaced assets which are not going to be used should be decapitalised and they should be capitalised in the respective transmission systems when they are installed.
3. After hearing the petitioner and BRPL, the Commission reserved the order in the petition.

By order of the Commission

sd/-
(T. Rout)
Chief (Law)